(ii) Some shops will be allotted to the stall holders of Panchkuin Road and Connaught Circus Municipal Markets subject to the conditions given in the Annexure.

(iii) Policy regarding the allotment of the remaining premises has not been decided by the New Delhi Municipal Committee so far.

(c) New Delhi Municipal Committee.

(d) Not decided so far.

STATEMENT

(i) Only such stall holders shall be eligible to the allotment as are original allottees or the allotment in their favour is doly regularised by the Committee.

(ii) Only one shop shall be allotted in case of regularisation of allotment even though the regularisation may have been in more than one name.

(iii) Running of the following trades shall not be allowed in the market :—■

(a) trades requiring licence under the prevention of Food Adulteration Act and Section 121 of the Punjab Municipal Act for trades dealing in preparation or sale of cooked food and drinks;

(b) Industries considered as: (i) hazardous and noxious; (ii) nuisance industries as per classification of Industries given in Delhi Administration's letter No. F. 12 (36)/65-LSG/JJ Cell, dated January 6, 1966.

(c) Trades considered otherwise unsuitable by the Committee for location in this market, *e.g.* cycle repairing etc.

(iv) The allottee shall not be eligible for actual possession of the shop unless :—

1. he has completely shifted from his existing shop and the vacant site has been handed over to the N.D.M.C; and

2. he has cleared all the arrears due to the N.D.M.C.

(v) No subletting (direct *ot* indirect) of the shops shall be allowed.

(vi) No change of trade (trade as fixed in para (iii) above) will be allowed without the prior approval of the Committee.

(vii) Allotment will be made by draw of lots.

(viii) There will be no reservation of shops or wing for any particular trade or for any particular individual or firm.

(ix) The allottee agrees to pay the licence fee as fixed by the Committee.]

POWE* STATION AT BADARPUR, DELHI

692. SHRI D. THENGARI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government propose to set up a new power station at Badarpur near Delhi;

(b) if so, what would be the capacity Of the generating plant and the areas to be covered by it; and

(c) when will it start functioning?

THE MINISTER OF IRRIGATION AND POWER (SHRI FAKHRUDDIN ALI AHMED): (a) Yes.

(b) The power station at Badarpur will initially comprise 3 sets of IOO MW each. The power generated at the station will be utilised to meet the power requirements of Delhi, Punjab and Uttar Pradesh.

(c) The first two sets are proposed to be put into operation in the last years of the Fourth Plan.

FOREIGN EXCHANGE FOR PUBLIC SECTOR UNDERTAKINGS

693. SHRI SITARAM JAIPURIA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government have drastically cut foreign exchange allocations for public sector undertakings; and

(b) if so, to what extent ?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) and (b) Fresh licensing for imports for the maintenance of the economy has been on a very restricted basis. This restrictiveness has been applicable to all sections of the economy. Data is not compiled or maintained on the basis of whether an allocation is to the public sector or to the private sector; nor would it be in the public interest to deal with foreign exchange allocations in terms of whether they are for the public or the private sector.